

Session No.

(8)

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH  
NEW DELHIO.A. No.  
XTRA. No.

458 OF

1987

DATE OF DECISION 9.3.1991Shri P.S.Mathuria & Ors.**Petitioner**Mr.K.K.Shah**Advocate for the Petitioner(s)****Versus**Union of India & Others**Respondent**Mr.N.S.Shevde**Advocate for the Respondent(s)****CORAM :****The Hon'ble Mr. M.M.Singh** : Administrative Member**The Hon'ble Mr. S.Santhana Krishnan** : Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *Ys*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

(9)

1. P.S. Mathuria,  
Material Collector,  
Sabarmati, (Engg. Workshop)  
Ahmedabad.

2. Vasudev J.  
Material Collector,  
Sabarmati, (Engg. Workshop)  
Ahmedabad.  
(Advocate - Mr. K.K. Shah)

: Applicants

Versus

1. Union of India,  
Through :  
General Manager, W.Rly.,  
Churchgate,  
Bombay-400 020.

2. Dy. Chief Engineer,  
(Engg. Workshop),  
Sabarmati, W.Rly.,  
Ahmedabad.  
(Advocate-Mr. N.S. Shevde)

: Respondents.

O.A. No. 458 of 1987

O R A L - O R D E R

Dated : 9.8.1991

Per : Hon'ble Mr. M.M. Singh : Member (A)

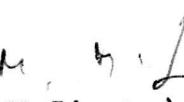
In this Original Application, under section 19 of the Administrative Tribunals Act, 1985, filed by two applicants, Western Railway employees have sought relief of direction that they are entitled to benefits of regularisation on being found successful in the trade test and should be given correct seniority from the date of their entry into the cadre of Material Collector with all consequential benefits.

2. When the matter came up for final hearing today, learned counsel Mr. K.K. Shah for the applicant and Mr. N.S. Shevde for the respondents made their respective statements at the bar that the applicants and the respondent Railway administration have come to a settlement out of the

the Court, in view of which settlement the applicants would like to withdraw the application. Mr. K.K. Shah, learned counsel for the applicants wanted safeguard that the orders in view of the settlement should be issued by the respondents Railway administration within a reasonable time. On this Mr. Shevde assures that the orders in view of the settlement will be issued within one month from the date of the order.

3. In view of the above, on learned counsel Mr. K.K. Shah's request, application allowed to withdraw. Application is finally disposed of as withdrawn. No order as to costs.

  
( S. Santhana Krishnan )  
Member(J)

  
( M. M. Singh )  
Member(A)

\*Mogera

M.A./312/88

in

O.A./458/87

(11)

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman  
Hon'ble Mr. P.M. Joshi .. Judicial Member

12/05/1988

Heard learned advocates Mr. K.K. Shah and Mr. N.S. Shevde for the applicant and respondents respectively. No need to ~~be~~ join the Union as party as the respondent authorities have to give the relief and no relief could be given by the Union to the petition directly. M.A./312/88 rejected accordingly.

*Dhruvin*

( P H Trivedi )  
Vice Chairman

*Joshi*  
( P M Joshi )  
Judicial Member

\*Mogera